

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 51 of 2019

In the matter of:

National Consumers Co-operative

Federation of India Ltd.

.....**Appellant**

Vs

New Town Electric Supply Company Ltd. & Ors.

.....**Respondents**

Present:

For Appellant:-Ms. Manju Aggarwal, Mr. Bajrang Manot and Mr. Ankit Kohli,
Advocates.

For Respondent :-Mr. Sujoy Mondal and Mr. Tavish B. Prasad, for Respondent
No. 2
Ms. BulbuliRichong, Deputy Director, for CCI

ORDER

13.02.2020- Learned Counsel for the Respondents No. 1 and 2 seek and are allowed extension of time by two weeks to file reply affidavit. Rejoinder, if any, may be filed within two weeks thereof.

Respondent No. 3 Competition Commission of India represented by Deputy Director does not intend to file reply and rely upon the record.

Post the Appeal 'For Hearing' on **15th April, 2020** at 2:00 P.M.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Shreesha Merla)
Member (Technical)

SC/NN